




accounts and the affairs of the Company, with the costs being borne solely by the Respondents etc.

2. The case is listed for admission on various dates viz. 12.03.2019, 03.04.2019, 29.04.2019, 07.06.2019, 13.06.2019, 28.06.2019, 16.07.2019, 31.07.2019, 14.08.2019, 05.09.2019, 09.09.2019, 24.09.2019 & 27.09.2019. The case is adjourned on all these dates due to various reasons, at the request of the Petitioner for compliance of office objections, serving the notice etc.
3. Heard Shri Ashwin Bhat D. learned Counsel for the Petitioner and Shri Lomesh Kiran N. learned Counsel for Respondent No.1 and Shri Shamanth S.N., learned Counsel for Respondent No.2 We have carefully perused the pleadings of all the parties and extant provisions of the Code and the law on the issue.
4. Shri Ashwin Bhat D., the Learned Counsel for the Petitioner has filed an I.A.No.497 of 2019, under Rule 82, R/w Rule 11 of the NCLT Rules, by inter alia seeking to withdraw the main Company with a liberty to file a fresh Company petition for same cause of action.
5. Learned Counsels for the Respondents submit that they have no objections to withdraw the instant Petition with liberty to file a fresh Petition for same cause of action.
6. Since the petitioner wants to withdraw the petition, we are inclined to permit the petitioners to withdraw it with a liberty to file fresh Company petition in accordance with law.
7. In the result, C.P.No.50/BB/2019 is disposed of as withdrawn by granting liberty to the Petitioners to file a fresh Company Petition for same cause of action, as raised in the instant Company Petition, in accordance with Law. Accordingly, I.A.Nos.456 of 2019 & 497 of 2019 also stand disposed of.

  
**(ASHOK KUMAR MISHRA)**  
**MEMBER, TECHNICAL**

  
**(RAJESWARA RAO VITTANALA)**  
**MEMBER, JUDICIAL**